

FORM A**PUBLIC ANNOUNCEMENT**

Under Regulation 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF
VALUE DIRECT COMMUNICATION PRIVATE LIMITED (Under Corporate Insolvency Resolution Process)

RELEVANT PARTICULARS	
1.	Name of corporate debtor Value Direct Communication Private Limited
2.	Date of incorporation of corporate debtor 15/03/2010
3.	Authority under which corporate debtor is incorporated / registered ROC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74990MH2010PTC200916
5.	Address of the registered office and principal office (if any) of corporate debtor Office No.1606 to 1609, 16 th Floor, Rupa Solitaire Millenium Business Park, Mahape Navi Mumbai, Thane-400710, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor 23/02/2023 (NCLT Order Dated 17/02/2023, Order Communicated on 23/02/2023)
7.	Estimated date of closure of insolvency resolution process 22/08/2023 (180 days from the date of Intimation of order to Insolvency Professional)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Hitesh Kothari Registration No :- IBBI/IPA-002/IP-N00324/2017-18/10929
9.	Address and e-mail of the interim resolution professional, as registered with the Board Office no. 208, BSE Building, Dalal Street, Mumbai Fort-400001 hiteshkotharics@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 1A, Satya Apartment, Opp. Kandivali MTNL Building, S. V, Road, Kandivali (W), Mumbai - 400 067 cirp.valuedirect@gmail.com
11.	Last date for submission of claims 09/03/2023 i.e. 14 days from the date of Intimation of order to Insolvency Professional
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL (As per information with IRP till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link:- https://ibbi.gov.in/home/downloads Physical Address: Kindly Refer to Address at point no. 10.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Value Direct Communication Private Limited** on 23/02/2023 (Order Dated 17/02/2023, Order copy communicated /received on 23/02/2023).

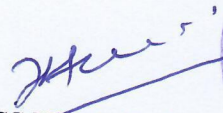
The creditors of **Value Direct Communication Private Limited**, are hereby called upon to submit their claims with proof on or before 09/03/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24/02/2023

Mumbai


CS Hitesh Kothari

(Interim Resolution Professional)

